IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-355/(ND)/2017

In the matter of:

Mr. Amrit Gupta

...PETITIONER

Vs.

SAG Infras. Developers Private Ltd. & Ors.

. RESPONDENT

SECTION:

Under Section 241/242

Order delivered on 25.10.2017

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor

For the Respondent/Corporate Debtor: Mr. Pawan Sharma, Advocate

And Ms. Arpita Yadav, Advocate

for R-2

ORDER

: -

Learned Counsel for the petitioner is present. In relation to Respondent No.2, Mr. Pawan Kumar Sharma, Advocate and Ms. Arpita Yadav, Advocate have appeared and undertake to file 'Vakalat' upon the instructions received from 2nd respondent. Ld. Counsel for the petitioner points out that Bank accounts are being operated individually in accordance with Board Resolution passed on 15.10.2015 by the Company and that the copy of Resolution is available at Annexure-II of the typed set documents.

Couted -

- 2 -

Ld. Counsel for R-2 insisted that the pleadings are required to be completed and it will be completed within the time limit as may be given by this Tribunal from today (25.10.17).

Taking into consideration the representation made by the petitioner, this Tribunal deems it fit that the parties should adhere to the said Board Resolution dated 15.10.2015. In this regard, the interim directions are given that R-1 Company and the parties will act according to the Board Resolution dated 15.10.2015 passed by the company. Ld. Counsel for the petitioner is directed to take one more notice to respondents who have not entered appearance. R-2 will file its reply within a period of 3 weeks with an advance copy to be served to the Ld. Counsel for the petitioner. Petitioner will file a rejoinder, if any, within three weeks thereafter.

List on 11.12.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 25.10.2017